

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 532/(MAH)/2017

CORAM:



Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES: Pushti Impex
V/s.
Shree Satyanarayan Industrial Suppliers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
3	Niraj Shah	Adv. for Petitioner ilb Law Chamber of Siddhant Muralidhar	
	Amit Gupta	Representation of Respondent	

ORDER

T.C.P. No. 532/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. The Petitioner in the capacity of Operational Creditor has submitted the requisite Form, however, the name of the IRP not yet proposed and the Notice as prescribed under section 8 of the Code has not been served.
3. The Petitioner is required to complete the information as prescribed under the Code on or before the next date of hearing. 7 days time is granted otherwise the Petition is likely to be dismissed. Adjourned to **23.01.2018**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
05.01.2018.

aah

Sd/-

M.K. Shrawat
Member (Judicial)